

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.5 – IA 507 of 2023  
In  
CP(IB) 237 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Mahaveer Transport  
V/s  
Neuromed Imaging Centre Private Limited

.....Applicant

.....Respondent

**Order delivered on 03/05/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Umesh Ved, PCS Ms. Garima Joshi, Adv.  
For the Respondent :

**ORDER**

**IA 507 of 2023**

This application is filed by the Liquidator for placing on record the 10<sup>th</sup> progress report for the quarter ending 31.03.2023. The same is taken on record, with all just exceptions.

As per clause-(a) of relief sought, applicant has stated that they are also placing the minutes of the stakeholder consultation committee with this IA. Learned PCS Mr. Umesh Ved appears for the applicant and states that the said minutes of meetings of the stakeholder consultation committee have already been filed along with the 9<sup>th</sup> progress report.

Place report with main file for further reference.

Accordingly, IA **507 of 2023** stands disposed of.

-Sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**